

Insolvency and Bankruptcy Board of India
7th Floor, Mayur Bhawan, Connaught Place, New Delhi-110001

Dated: 7th June, 2019

To,

All Registered Insolvency Professionals

(By mail to registered email addresses and on web site of the IBBI)

Subject: Expression of Interest to be in the Panel under Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) Guidelines, 2019

The Insolvency and Bankruptcy of India has released '*Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) Guidelines, 2019*' on 14th May 2019.

2. In terms of the aforesaid guidelines, the Board shall prepare a Panel of Insolvency Professionals (IPs) for appointment as Interim Resolution Professional (IRP) and Liquidator and share the said Panel with Adjudicating Authority (AA). The Board shall invite expression of interest (EOI) from IPs, by the specified date, in **Form A (enclosed for reference, to be submitted online through the dedicated electronic platform)** by sending an e-mail to IPs at their email addresses registered with the Board.

3. Accordingly, an e-mail has been sent to your ID registered with the Board, seeking EOI for appointment as an Interim Resolution Professional and Liquidator during the period July to December 2019 (6 months) as per aforesaid guidelines.

4. In this connection, it is advised that EOI to act as IRP and Liquidator be submitted through **online** mode only by accessing <https://ibbi.gov.in/users/login>, for which the login credentials have already been shared with you. The form shall be available in the login account till 15th June 2019.

5. The important instructions for submission of EOI through online mode are enclosed at **Annexure**. You are advised to go through the instructions carefully before filing EOI. A Step

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by Step Guide' for submission of EOI has also been made available at the aforesaid link.

6. EOI submitted, if any, through any other mode (viz. e-mails/fax/physical mode/others etc) / Unsigned EOIs, being not consistent with the aforesaid guidelines, EOIs received after due date stands/shall stand rejected.

7. Tampering with the format / uploading of tampered document / furnishing wrong information etc. shall tantamount to rejection of your EOI and may also attract suitable disciplinary action.

8. This communication may not be construed as an offer for appointment.

Yours sincerely,

-Sd-

(Ritesh Kavdia)

Executive Director

Encl.: As Above.

Form A

EXPRESSION OF INTEREST TO ACT AS AN IRP IN CIRP AND LIQUIDATOR IN LIQUIDATION PROCESS

1	Name of Insolvency Professional		
2	Registration Number		
3	Address and contact details, as registered with the IBBI: a. E-mail b. Mobile c. Address		
4	Number of Processes as on date:	Ongoing	Completed
	a. As IRP of CIR Process		
	b. As RP of CIR Process		
	c. As IRP of Fast Track Process		
	d. As RP of Fast Track Process		
	e. As Liquidator of Liquidation/Voluntary Liquidation Process		
	f. As RP of Individual Insolvency Resolution Process		
	g. As Bankruptcy Trustee		
5	Whether IP has been convicted at any time in the last three years by a court of competent jurisdiction? (Give details)		
6	Whether IP is serving a suspension or debarment from serving as an IP? (Give details)		
7	Whether any disciplinary proceeding, whether initiated by the IBBI or the IPA, is pending against the IP? (Give details)		

Declaration: I hereby: -

- a. confirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and express my interest to act as IRP and Liquidator, as the case may be, if appointed by the Adjudicating Authority.
- b. undertake that if my name is included in the Panel, I shall abide by the Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) Guidelines, 2019.
- c. undertake that submission of this form is my unconditional consent to act as an IRP and Liquidator at the sole discretion of the Adjudicating Authority during the validity period of the Panel under the Guidelines (1st July, 2019 – 31st December, 2019).
- d. undertake that I shall not decline to act as IRP and Liquidator, as the case may be, on being appointed by the Adjudicating Authority.

Signature of Insolvency Professional

Place:

Date:

Expression of Interest under Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) Guidelines, 2019

IMPORTANT INSTRUCTIONS

1. Please click on <https://ibbi.gov.in/users/login> and fill your LOGIN details, which have already been shared with you earlier, to enable you to submit annual fee returns. There is no change in your log in credentials.
2. **You can also use Forgot password option, if required, which is also available on the log in screen itself.**
3. Name, Registration Number and Address will be pre-filled. Other fields are required to be mandatorily filled by you.
4. Only digits can be entered in sub-fields to “on-going” and “completed” assignments. In case no assignment is being handled/completed, you are required to enter “0” (zero) for that category of process.
5. Please fill in the Form A with required details and **submit the same by affixing your digital signature.**
6. **A help document for assistance in affixing DSC has been placed in your account.** However, in case, if you are unable to affix your digital signature, you may download the Form A filled in by you, sign it and then upload the same (**in PDF format only**), and submit. **It may be noted that Image / JPG / any other formats are not compatible with the version.**
7. You can modify the details entered in the Form A, before submitting the same.
8. However, Form A once submitted cannot be altered. **[You may edit the form before verifying it through DSC or before uploading the signed copy and submitting the same. However, once you submit the digitally signed Form A or submit the uploaded Form A, no changes in such Form A can be made. No request in this connection in whatsoever manner shall be entertained.]** Hence, you are advised to be cautious while filling up the Form and submitting the same.
9. Form A submitted without signature/ affixing digital signature shall be summarily rejected.
10. You will receive an e-mail on your registered e-mail ID upon successful submission of your Form A. The email is an acknowledgement of that your Form A has been successfully uploaded, and the Board reserves the right to discard non-legible, tampered, unsigned forms.
11. It must be noted that EoI received through physical copies or e-mail will not be entertained. Only duly filled, signed copy of Form A filed online through dedicated electronic platform will be considered.
12. **A Step-by-Step Guide has also been made available on - <https://ibbi.gov.in/users/login>.** You are requested to go through the same very carefully before filling the Form.
13. In case of further queries, you may write to us at ra.irp@ibbi.gov.in.
14. Kindly do not send queries to any other e-mail ID of IBBI.
15. Also, do not forward to us copy/screenshot of your successfully uploaded Form A.

KINDLY NOTE THAT THE LINK FOR SUBMITTING EXPRESSION OF INTEREST TO ACT AS IRP AND LIQUIDATOR SHALL ONLY BE AVAILABLE TILL 15th JUNE 2019.